

**LAW AND JUDICIARY DEPARTMENT**

Madam Cama Marg, Hutatma Rajguru Chowk,  
Mantralaya, Mumbai 400 032, dated the 18th February, 2020.

**NOTIFICATION****MAHARASHTRA CIVIL COURTS ACT.**

No. Sankirna-2018/742/C.R.134/Desk-11.—In exercise of the powers conferred by sections 14 and 19 of the Maharashtra Civil Courts Act, 1869 (XIV of 1869), and of all other powers enabling it in this behalf, and in partial modification of all other earlier notifications issued in this behalf, in so far as they relate to the revenue talukas of Chiplun and Guhagar in Ratnagiri District, the Government of Maharashtra, hereby direct that, with effect from the 8th March, 2020.

(a) There shall be a Court at Chiplun in the revenue District of Ratnagiri, and the said Court shall be presided over by the District Judge-1, Chiplun ;

(b) The local limits of the ordinary jurisdiction of the said Court shall be co-extensive with and cover the areas comprising the revenue talukas of Chiplun and Guhagar in Ratnagiri District ;

(c) All the powers of the Principal District Judge, Ratnagiri in respect of the revenue talukas of Chiplun and Guhagar in Ratnagiri District shall vest in the said District Judge-1, Chiplun, except those vested in the Principal District Judge under section 9 of the said Act and except his power to assign to District Judge at Chiplun or withdraw unto himself or to assign to another Court of Competent jurisdiction, such matter as he thinks fit.

By order and in the name of the Governor of Maharashtra,

Y. H. AMETA,

Joint Secretary to Government.

**विधि व न्याय विभाग**

मादाम कामा मार्ग, हुतात्मा राजगुरू चौक,  
मंत्रालय, मुंबई ४०० ०३२, दिनांक १८ फेब्रुवारी, २०२०.

**अधिसूचना****फौजदारी प्रक्रिया संहिता, १९७३.**

क्रमांक संकीर्ण-२०१८/७४२/प्र.क्र. १३४/का.११.— फौजदारी प्रक्रिया संहिता, १९७३ (१९७४ चा २) हा महाराष्ट्र राज्यास लागू असताना, त्याच्या कलम ७ सह कलम ९ द्वारे प्रदान केलेल्या अधिकारांचा आणि या बाबतीत त्यास समर्थ करणाऱ्या इतर सर्व अधिकारांचा वापर करून, आणि या बाबतीत यापूर्वी काढलेल्या सर्व शासकीय अधिसूचना जेथवर रत्नागिरी जिल्ह्यातील चिपळूण व गुहागर या महसुली तालुक्यांशी संबंध आहेत तेथवर, सर्व अधिसूचनांमध्ये अंशतः फेरबदल करून, महाराष्ट्र शासन, मुंबई येथील अधिकारितेच्या उच्च न्यायालयाशी विचारविनिमय करून, याद्वारे, दिनांक ८ मार्च, २०२० पासून, रत्नागिरी जिल्ह्यातील चिपळूण व गुहागर या महसुली तालुक्यांकरिता सत्र विभाग तसेच चिपळूण येथे सत्र न्यायालय निर्माण करित असून उक्त सत्र विभागाच्या सीमांमध्ये उद्भवणाऱ्या प्रकरणांची न्यायचौकशी करण्यासाठी, चिपळूण येथील सत्र न्यायालयाचे अतिरिक्त सत्र न्यायाधीश हे पीठासीन अधिकारी असतील. तसेच सत्र न्यायाधीश, रत्नागिरी हे, चिपळूण सत्र न्यायालयाचेदेखील सत्र न्यायाधीश असतील, आणि त्यांना योग्य वाटतील अशी कोणतीही प्रकरणे उक्त सत्र विभागातील प्रकरणे स्वतःकडे घेण्याचा अथवा सक्षम अधिकारिता असणाऱ्या दुसऱ्या कोणत्याही न्यायालयाकडे सोपवण्याचा किंवा त्यांना चिपळूण येथील अतिरिक्त सत्र न्यायाधीश यांच्याकडे सोपवण्याचा अधिकार असेल.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

यो. ही. आमेटा,

शासनाचे सहसचिव.

**LAW AND JUDICIARY DEPARTMENT**

Madam Cama Marg, Hutatma Rajguru Chowk,  
Mantralaya, Mumbai 400 032, dated the 18th February, 2020.

**NOTIFICATION**

CODE OF CRIMINAL PROCEDURE, 1973.

No. Sankirna-2018/742/C.R.134/Desk-11.—In exercise of the powers conferred by section 7 read with section 9 of the Code of Criminal Procedure, 1973 (2 of 1974), in its application to the State of Maharashtra, and of all other powers enabling it in this behalf, and in partial modification of all earlier notification issued in this behalf, in so far as they relate to the revenue talukas of Chiplun and Guhagar in Ratnagiri District, the Government of Maharashtra, after consultation with the High Court of Judicature at Bombay, hereby, with effect from the 8th March, 2020 creates a Sessions Division for the revenue talukas of Chiplun and Guhagar in Ratnagiri District and establishes Court of Sessions at Chiplun to be presided over by the Additional Sessions Judge, for trial of cases arising within the limits of the said Sessions Division. The Sessions Judge, Ratnagiri, shall also be the Session Judge for the Session Division at Chiplun, and shall have the powers to withdraw unto himself or assign to any other Court of competent jurisdiction, the cases from the said Sessions Division, or to assign unto the Additional Sessions Judge at Chiplun, any case as he thinks fit.

By order and in the name of the Governor of Maharashtra,

Y. H. AMETA,  
Joint Secretary to Government.